

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4639-4640/2007
(From the judgement and order dated 02/01/2007 in CRLRC No. 344/2005 and
order dated 3.4.2007 in CRLMP No. 1548/2007 of The HIGH COURT OF
MADRAS)

R.RAVICHANDRAN

Petitioner(s)

VERSUS

P.SENTHILKUMAR

Respondent(s)

(With appln(s) for bail and office report)

Date: 21/01/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr.K.K. Senthivelan, Adv.
Mr. Rakesh K. Sharma,Adv.

For Respondent(s) Mr. T.Raja,Adv.

UPON hearing counsel the Court made the following
ORDER

Two weeks' time is granted for filing counter affidavit. Two weeks'
time,thereafter, is granted for filing rejoinder.

[Meenu Sethi]
Court Master[Pushap Lata Bhardwaj]
Court Master